

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 21ST JULY, 2018

No. 133 A: The Judicial Officers named in Column no. 02 are posted as Judicial Magistrate at the places mentioned against their name given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officers named in Column no. 02 to be exercised at their respective place of posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Sri Shivam Chaurasia, Addl. Civil Judge (Junior Division)-cum-J.M. 1 st Class, chaibasa	Chaibasa
2.	Sri Ajay Bishu Minz, J.M. 1 st Class, Deoghar	Deoghar

Accordingly, the aforesaid officers are directed to join their new assignment at the Judgeship as mentioned in Column No. 03 of the table above before the concerned Principal District & Sessions Judges with immediate effect.

Further the concerned Principal District & Sessions Judges are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3128 /Apptt

Dated Ranchi the 21st July, 2018

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3129 /Apptt

Dated Ranchi the 21st July, 2018

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) / the Registrar (Establishment) I/c / the Registrar (Administration) / P.P.S. I/c to the Hon'ble the Acting Chief Justice / the CPC I/cof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (**communication to the Officers concerned**).

() – For concerned PDJ & JC


Registrar General I/c

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 21ST JULY, 2018

No. 134 A: The Judicial officer named in Column no. 02 is posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officer concerned is also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officer concerned is also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officer concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Sri Shivam Chaurasia, Addl. Civil Judge (Junior Division)-cum-J.M. 1 st Class, Chaibasa	(a) Civil Judge (Junior Division) (b) Chaibasa (c) Chaibasa	(a) Rs. 1,00,000/- within the local limits of Chaibasa Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Chaibasa Munsifi	Civil Judge (Jr. Div.)-cum-J.M., Chaibasa

By order of the Court,
Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3130 /Apptt

Dated Ranchi the 21st July, 2018

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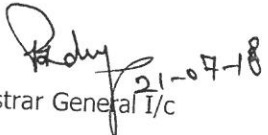
Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3131 //Apptt

Dated Ranchi the 21st July, 2018

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() – For concerned PDJ.


Registrar General I/c

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 21st JULY, 2018

No. 135 A: The Judicial Officer named in Column no. 02 is posted as Judicial Magistrate at the place mentioned against his name given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officer named in Column no. 2 for the District mentioned against his name, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, the officer is also designated as **Sub-Divisional Judicial Magistrate**, with immediate effect, for the Subdivision noted against his respective name in "(c)" of Column no. 3 of the said table.

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officers after vesting the powers of SDJM & others
01	02	03	04
1.	Sri Kamal Ranjan, Judicial Magistrate-cum-Judge In-charge, Deoghar	(a) Deoghar (b) Deoghar (c) Deoghar	S.D.J.M.-cum-P.M., J.J. Board, Deoghar

By order of the Court,
Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3132 /Apptt

Dated Ranchi the 21st July, 2018

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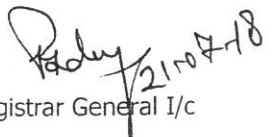
Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3133 /Apptt

Dated Ranchi the 21st July, 2018

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() – For concerned PDJ


Registrar General I/c

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 21ST JULY, 2018

No. 136 A: The Judicial Officer named in Column No. 02 is posted as Registrar/ Judges In-charge, Civil Courts, at the place mentioned against his name in Column no. 3 of the table below, to do the administrative duties in the Judgeship :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed
01	02	03
1.	Sri Ajay Bishu Minz, J.M. 1 st Class, Deoghar	Deoghar

By order of the Court,
Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3134 /Apptt

Dated Ranchi the 21st July, 2018

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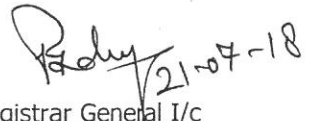
Sd/- J.P.N. Pandey
Registrar General I/c

Memo No. 3135 /Apptt

Dated Ranchi the 21st July, 2018

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() – For concerned PDJ/JC, Ranchi


Registrar General I/c